

THE SUGAR DEVELOPMENT FUND (AMENDMENT) ACT, 2008

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NO. 4 OF 2008

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[24th March, 2008.]

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An Act further to amend the Sugar Development Fund Act, 1982 and the Sugar Cess Act, 1982. BE it enacted by Parliament in the Fifty-ninth Year of the Republic of India as follows:-

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Short title and commencement.

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1. Short title and commencement. (1) This Act may be called the Sugar Development Fund (Amendment) Act, 2008. (2) It shall be deemed to have come into force on the 5th day of February, 2008.

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Amendment of section 4.

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2. Amendment of section 4. - In the Sugar Development Fund Act, 1982, in section 4, in sub-section (1), after clause (bbb), the following clause shall be inserted, namely:- "(bbbb) for defraying expenditure for the purpose of financial assistance to sugar factories towards interest on loans given in terms of any scheme approved by the Central Government from time to time;"

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Amendment of section 3.

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3. Amendment of section 3. - In the Sugar Cess Act, 1982, in section 3, in sub-section (1),- (a) for the words "fifteen rupees", the words "twenty-five rupees" shall be substituted; (b) the proviso shall be omitted. Ord. 4 of 2008.

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Ord. 4 of 2008.

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4. Ord. 4 of 2008. - (1) The Sugar Development Fund (Amendment) Ordinance, 2008, is hereby repealed. (2) Notwithstanding such repeal, anything done or any action taken under the Sugar Development Fund Act, 1982 and the Sugar Cess Act, 1982 as amended by the said Ordinance, shall be deemed to have been done or taken under the said Acts, as amended by this Act.

K. D. SINGH,

Secy. to the Government of India.

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